

- **Funding mechanism for last mile connectivity for SEZs** – A mechanism for funding such requirement of last mile connectivity infrastructure has enabled through the existing scheme of TIES which has been clarified through suitable instruction to Development Commissioners in Jan-2020.

Besides the recommendations of the Group, the following further steps have been taken towards enabling ease of doing business and enhancing flexibility:-

- **Delegation of powers to Development Commissioner for shifting of SEZ unit from one SEZ to another within their jurisdiction** – Earlier such proposals for shifting of SEZ units from one SEZ to another were processed and approved at the level of Commerce Secretary which has now been delegated to the level of jurisdictional Development Commissioners.
- **Enable a trust to be considered eligible to set-up a unit in a SEZ, including a unit to be setup in the International Financial Services Centre (IFSC)** – This will also provide flexibility to GoI to include any entity that may be required to be notified from time to time to set-up a unit in a SEZ
- **Setting up of cafeteria, gymnasium, creche and other similar facilities/ amenities allowed to SEZ units** – The request of SEZ units to set up facilities such as cafeteria, gymnasium, creche and other similar facilities/amenities were allowed through a suitable Instruction dated 11.06.2019.
- **Revised guidelines for Work from Home policy** – The revised guidelines were enabled through an amendment to the SEZ Rules in March-2019 to allow for employees of SEZ units to work for home.
- **Uniform list of services to SEZ** – This provides for a broad list of input services that could be utilized by SEZ units for their day-to-day operations thereby avoiding the requirement of the units to seek permission of Development Commissioners for each such instance.

Data generated from e-Commerce

3108. DR. ABHISHEK MANU SINGHVI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government can access the personal data of individuals generated from the e-Commerce;

- (b) if so, the details thereof;
- (c) whether Government has received the responses from the stakeholders on National e-Commerce Policy, 2019;
- (d) if so, the details thereof;
- (e) whether Government has any policy framework for encouraging the efficiency of domestic e-Commerce companies; and
- (f) if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) and (b) The Government on 31st July 2017, *vide* OM No.3(6)/2017-CLES, constituted a Committee of Experts on Data Protection under the Chairmanship of Justice B.N. Srikrishna, Former Judge, Supreme Court of India to study various issues relating to personal data and protection of such personal data. The committee had submitted its report and a draft Personal Data Protection ("PDP") Bill was placed in the public domain on which comments were sought. Based on such feedback, the PDP Bill has been introduced in parliament during the winter session 2019 and the bill has been referred to a joint committee of the parliament.

(c) to (e) The formulation of the National e-Commerce Policy ("the Policy") is under consideration of the Government. The draft Policy seeks to create a facilitative regulatory environment for growth of e-commerce sector. It is aimed at empowering domestic entrepreneurs and to encourage Make in India while safeguarding interests of the consumers and facilitating job creation.

On the 23rd February, 2019, the first draft of the Policy was placed in public domain for comments/suggestions. Comments from over 120 stakeholders which include Indian and foreign companies, industry associations, think tanks, foreign governments have been received.

A series of meetings have been held at the level of Secretary, DPIIT with different stakeholders, including major e-commerce companies, start-ups, industry associations, think-tanks, academicians etc. as well as data centre providers, logistics companies, export promotion councils to discuss the issues facing the sector and the provisions contained in the draft Policy.

Since e-Commerce is a new issue, it has necessitated detailed consultations over the last few months to ensure that the policy is crafted in a manner that interests of all stakeholders are taken into account.

Impact on industries due to Coronavirus

†3109. SHRI AMAR SHANKAR SABLE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) details of segment-wise impact on import-export business of India's industries due to outbreak of Coronavirus in China;

(b) details of strategy being followed by Government to protect industries and common man from inflation;

(c) details of items like medicines for Coronavirus, chemicals, mobiles and electronics that have witnessed increase in price and percentage of increase in their prices in the wake of outbreak of Coronavirus; and

(d) whether price of Paracetamol and Azithromycin drugs have been increased by forty per cent and seventy per cent respectively, if so, whether increase in their prices is due to Coronavirus or any other disease?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) to (d) The Corona Virus outbreak in China has led to restrictions on movement of people and business activities in many countries, in order to contain the spread of virus. The closure of factories in China may affect Indian industries which import components, intermediaries and raw-materials from China like the pharmaceutical, electronics and automobile industries.

The Government has taken the initiative to sensitize the Export Promotion Councils/Trade Bodies and our overseas Missions on the likely disruptions in supply chains and put the Export Promotion Councils in contact with our overseas Missions to explore alternate sources/markets in those respective countries.

The impact of those disruptions would vary across companies depending upon their ability to find alternate sources at competitive rates. This in turn would determine their pricing strategy. As per the information available, the National Pharmaceutical

†Original notice of the question was received in Hindi.